

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1108 of 1999

Allahabad this the 02nd day of January, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Munna Lal, aged about 44 years, Son of Shri Ram Prasad, resident of 221/1, outside Sainyer Gate, Jhansi.

Applicant

By Advocate Shri R.K. Nigam

Versus

1. Union of India through General Manager, Central Railway, Mumbai CST.
2. Divisional Railway Manager, Central Railway, Jhansi.

Respondents

By Advocate Shri G.P. Agrawal

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Munna Lal has filed this O.A. with the prayer for direction to the respondents to engage him permanently against the vacancies.

2. As per applicant's case, he joined as Carpenter on 15.5.1975 under Chief Parcel Clerk in Commercial department at Jhansi and subsequently he rendered his services in the Engineering department under Permanent Way Inspector, Central Railway, Jhansi in various spells of period till 18.2.1982 and on the basis of ^{the} number of days he worked,

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he claims to be regularised under the provisions as per letter issued by the Railway Board dated 09.10.1998, copy of which has been annexed as annexure A-2.

3. The respondents have contested the case and filed the counter-~~reply~~ wherein the casual labour card has been denied as bearing the correct entries. It has also been pleaded on behalf of the respondents that the matter is grossly barred by period of limitation and also there is no merit in the claim because he had been retrenched without submitting his claim within stipulated time.

4. Heard the learned counsel for the rival contesting parties and perused the record.

5. The applicant has come up to the Tribunal in the year 1999 at the age of 46 years, ~~up~~ putting his claim on the strength of working days where he worked last on 18.2.1982 and thereby it is ~~as~~ after a lapse of 17 years, for which neither there is any explanation nor ~~as~~ prayer for condonation of delay.

6. For the above, the O.A. is dismissed being grossly barred by period of limitation. No order as to costs.

S. M. C.
Member (J)

/M.M./